

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

CP (IB) No. 53/Chd/HP/2019

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Guru Nanak Cranes

....Petitioner-Operational Creditor

Vs.

Inox Wind Limited

....Respondent-Corporate Debtor

Present through video conferencing:

Ms. Samiya Singh, Advocate for the petitioner
Mr. Aashish Chopra, Sr. Advocate with Ms. Niharika Sharma, Advocate for
the respondent.

Mr. Aashish Chopra, Sr. Advocate appearing for the respondent
submits that the balance amount payable to the petitioner, will be paid during
the course of the day by way of a Demand Draft.

2. In the circumstances, list the CP on 06.09.2021.

Sd/-
(K.K. Vohra)
Member(Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

August 16, 2021

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